

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-377/ND/2020**

**IN THE MATTER OF:
Mr. Utpal Kant and Anr.**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 23.02.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Shlok Chandra with Ms.
Mansie Jain, Advocates.**

**For the Respondent/Corporate Debtor :Mr. Kamall Ahuja, Advocate. Mr.
Akhil Shankhwar and Mr. Manas
Arora, Advocates.**

ORDER

IA/818/2022.

This is an application under Rule 11 of NCLT Rules, 2016 on behalf of the Operational Creditors for withdrawing the petition filed under Section 9 alongwith supporting affidavits.

We have heard the submissions made by the Learned Counsel for the Operational Creditor. The Counsel for the Operational Creditor has submitted that the dispute between the Operational Creditor and the Corporate Debtor has been resolved amicably and prayed for allowing the present application to

(Meenu)



be allowed and permit the Operational Creditor to withdraw the application filed under Section 9 of IB Code, 2016 bearing IB-377/ND/2020.

Having perused the contents of the application and having noted the submissions made by the Counsel for the Operational Creditor, the present application is allowed and the IB-377/ND/2020 is **dismissed as withdrawn** in terms of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. The Counsel for the Corporate Debtor is also present. The case papers may be consigned to record room.

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(Rahul Bhatnagar)
Member (T)

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(P.S.N Prasad)
Member (J)

(Meenu)